

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE SEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 585 OF 2026

Writ Appeal under clause 15 of the Letters Patent Against Order Dated 27/10/2025 in WP.No. 9006 of 2025 on the file of the High Court.

Between:

Ayesha Begum, W/o Syed Akramuddin Aged about 34 years, Occ. Household,
H No 17-2-181/83/2, Wahed Colony, Rain Bazar, Yakutpura, Hyderabad.

...APPELLANT

AND

1. Syed Akramuddin, S/o Syed Azeemoddin Aged about 38 yrs, Occ. Unemployed, R/o 12-5-124, Bhagath Colony, Nizambad 503 001/ Telangana.
2. Union of India, Ministry of External Affairs, Rep. by its Secretary, E-Block, Central Secretariat, New Delhi.
3. Regional Passport Office, Rep. by Regional Passport Officer, Passport Office D. No. 8-2-215 to 219, Near Prashant Theatre, Secunderabad - 500 003. TS.
4. Senior Superintendent, LC Passport Office, D. No. 8-2-215 to 219, Near Prashant Theatre, Secunderabad - 500 003. TS.
5. Immigration Officer, Arrival Batch Bureau of Immigration, Ministry of Home Affairs, Government of India.
6. Station house officer, Wps, South Zone Hyderabad Telangana

...RESPONDENTS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend

the order dated 27/10/2025 passed in W.P. No. 9006 of 2025, pending disposal of the Writ Appeal.

Counsel for the Appellant : Ms.RACHNA S WADDEPALLI

Counsel for the Respondent No.1 : Ms.HINA MALHOTRA

**Counsel for the Respondent No.2 TO 5 : SRI N.BHUJANGA RAO,
Dy.Solicitor General Of India**

Counsel for the Respondent No.6 : GP FOR HOME

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No. 585 of 2026

DATED : 07.07.2026

Between:

Ayesha Begum

... Appellant

AND

Syed Akramuddin and 5 others.

... Respondents

JUDGMENT:

Ms. Rachana S Waddepalli, learned counsel for the appellant.

Ms. Hina Malhotra, learned counsel for respondent No.1.

Mr. N. Bhujanga Rao, learned Deputy Solicitor General of India, appears
for respondent Nos.2 to 5.

2. This appeal was preferred by the appellant against order dated 27.10.2025
passed by the learned writ Court in W.P.No.9006 of 2025. The relevant
paragraphs read as under:

“5. Considering the submissions made by both the learned counsel, and in
view of the order dated 22.02.2024 passed by the learned XV Additional
Chief Metropolitan Magistrate at Hyderabad in CrI.M.P.No.386 of 2024 in
C.C.No.7692 of 2022, and taking into account the order dated 11.09.2023

passed by this Court in W.P.No.26325 of 2022, this Court directs the respondents to follow the procedure contemplated under Section 6(2)(f) of the Passports Act, 1967, and the Rules made thereunder, subject to the following conditions:-

- i) The petitioner herein shall submit an undertaking along with an affidavit in C.C.No.7692 of 2022, pending on the file of the XV Additional metropolitan Magistrate at Hyderabad, stating that he shall not leave India during pendency of the said C.C., without permission of the Court and that he shall cooperate with trial Court in concluding the proceedings in the said C.C.
- ii) On filing such an undertaking as well as affidavit, the trial Court shall issue a certified copy of the same within two (2) weeks therefrom:
- iii) The Passport Officer/Authority shall consider the same afresh in the light of the observations made by this Court herein as well as the contents of the undertaking given by the petitioner for renewing of the passport, in accordance with law, within three (03) weeks from the date of said application;
- iv) Respondent No.2 shall consider the Passport Rules, 1967 while considering the application for renewing of the passport to the petitioner;
- v) Any other condition as deemed appropriate by the trial Court.

6. Accordingly, the writ petition is disposed of. There shall be no order as to costs."

3. During pendency of this appeal, on the previous occasion, it was brought to the notice of this Court that the passport of respondent No.1/writ petitioner, who is the husband of the appellant, has been issued. Thereafter, learned counsel for the appellant sought time to obtain instructions. Today, on

instructions, she submits that the challenge in the writ appeal has been rendered infructuous by issuance of passport in favour of the writ petitioner. She seeks liberty to the appellant to take recourse to law as may be available.

4. Accordingly, the writ appeal is disposed of as infructuous with liberty as aforestated. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

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SD/- A.V.S. PRASAD
DEPUTY REGISTRAR

SECTION OFFICER

To,

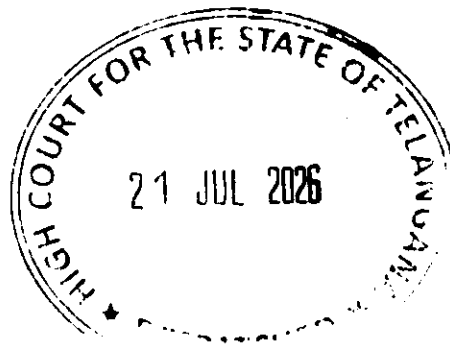
1. One CC to Ms.RACHNA S WADDEPALLI, Advocate. [OPUC]
2. One CC to Ms.HINA MALHOTRA, Advocate. [OPUC]
3. One CC to SRI N.BHUJANGA RAO, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad. [OPUC]
4. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies.

BSK

GJP
Pmg.

HIGH COURT

DATED: 07/07/2026



JUDGMENT

WA.No.585 of 2026

**DISPOSING OF THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS**

⑧ pmc
17/7/26.